

प्रेस प्रकाशनी PRESS RELEASE



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA

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September 22, 2025

**Reserve Bank cancels Certificate of Registration of Datta Finance and Trading Private Limited due to irregular lending practices**

In exercise of the powers conferred under Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank has cancelled the Certificate of Registration (CoR) issued to the following Non-Banking Financial Company (NBFC):

Name/ details of the NBFC	Name of the service provider (mobile app)
Datta Finance and Trading Private Limited  <u>Registered Office Address:</u> K-1/82 Chittaranjan Park, South Delhi, New Delhi, Delhi, India, 110019  <u>CoR No.:</u> B-14.01007 dated March 29, 2000	1. KinCash app & DoLoan app - Zest Top One Technology Private Limited 2. ZestCash app – the company's in-house app

As such, the above company shall not, hereinafter, transact the business of a Non-Banking Financial Institution (NBFI), as defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

The CoR has been cancelled by RBI as the company has violated RBI guidelines on code of conduct in outsourcing of financial services in its digital lending operations by outsourcing its core decision-making functions such as sourcing of the customers, conducting their due diligence, disbursement of loans, servicing of loans, recovery of loans granted etc. as well as Know Your Customer (KYC) verification to the Service Provider.

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**(Puneet Pancholy)**  
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